

are bearing the following charges at actuals:—

- (i) Aviation fuel
- (ii) Landing fee
- (iii) Outstation allowances payable to crew and other staff on board
- (iv) Passenger and other Legal Liability Insurance
- (v) Handling charges
- (vi) All ticketing, customs clearance, settlement of Agents' accounts of booking agency commission etc.
- (vii) Meal Service on board.

Separation of Accounts from Audit from State Sector

4475. SHRI B. K. NAIR: Will the Minister of FINANCE AND REVENUE AND BANKING be pleased to state:

(a) the policy of Government in regard to separation of Accounts from Audit in the State sector;

(b) whether Government are aware of the growing anxiety and discontentment amongst the employees owing to the delay on Government's part in taking a decision in this regard; and

(c) whether the employees will be consulted and their views taken into consideration while implementing the scheme?

THE MINISTER OF FINANCE AND REVENUE AND BANKING (SHRI H. M. PATEL): (a) Section 10 of the Comptroller and Auditor General's (Duties, Powers and Conditions of Service) Act, 1971, as amended in April, 1976, empowers the Governor of a State to take over, with the previous approval of the President and after consultation with the Comptroller and Auditor General of India accounting functions from the Com-

troller and Auditor General of India and thus separate account from audit. Against the background of the departmentalisation of accounts in the Central Ministries, the Government of India wrote to the State Governments in November, 1976, suggesting the implementation in the States of the similar reform of separation of accounts from audit. It was left to the State Governments to take the initiative and send to the Central Government comprehensive proposals covering technical, administrative and personnel aspects connected therewith. While according approval of the Government of India to the proposals sent by State Governments for separation of accounts from audit, it will be ensured that the existing terms and conditions of service as well as scales of pay of the staff in the Audit Department, are satisfactorily safeguarded in the event of their transfer to the State Govt. The Comptroller and Auditor General of India will also be consulted in each case, before according approval by the Central Government.

(b) No, Sir. The Government does not see any reason for anxiety and discontentment amongst the employees of the Audit Department on this account.

(c) The views of the employees of the Audit Department who are proposed for transfer to the State Governments in the event of separation of accounts from audit will be taken into account.

Beneficiary of Airbus Pay-off

4476. SHRI SHIV SAMPATHI RAM: Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state:

(a) whether Government have seen a report which was published in the weekly 'Blitz' dated the 2nd April, 1977 under the heading 'Who's the beneficiary of Airbus pay-off'; and